

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (C) NO. 3008 OF 2019

ANUSHWETA KUMARI

Petitioner(s)

VERSUS

SANJEET KUMAR AGARWAL

Respondent(s)

O R D E R

During the pendency of these proceedings the parties have arrived at a mediated settlement. A copy of the Settlement Agreement dated 10.02.2020 has been placed on the record. The parties have also filed a join application, in terms of settlement agreement, which envisages that the respondent would pay an aggregate amount of ₹ 30,00,000/- to be paid in different installments.

Parties have also requested this court to dissolve their marriage by mutual consent in terms of the settlement under Section 13(b) of the the Hindu Marriage Act and under Article 142 of the Constitution.

Having heard learned counsel for the parties and having considered the terms of the Agreement, the court is of the opinion that the parties have mutually agreed to end their dispute lawfully.

Apparently out of ₹ 30,00,000/- half the amount agreed have been paid by the respondent. The respondent is hereby directed to transfer the balance amount of ₹15,00,000/- to the petitioner directly within one week from today.

The settlement agreement of the parties is hereby taken on record and shall form part of this order.

The marriage between the parties is hereby dissolved in exercise of this Court power under Article 142 of the Constitution of India. A decree of divorce shall, accordingly be drawn up.

The transfer Petition is disposed of in the above terms.

Pending applications, if any, are disposed of.

.....J.
(S. RAVINDRA BHAT)

NEW DELHI
JUNE 11, 2020

ITEM NO.30

Virtual Court 9

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Transfer Petition(s)(Civil) No(s). 3008/2019

ANUSHWETA KUMARI

Petitioner(s)

VERSUS

SANJEET KUMAR AGARWAL

Respondent(s)

(FOR ADMISSION and IA No.194492/2019-EX-PARTE STAYMEDIATION REPORT RECEIVED

IA No. 194492/2019 - EX-PARTE STAY

IA No. 34646/2020 - PASSING APPROPRIATE ORDER OR DECREE UNDER ARTICLE 142 OF THE CONSTITUTION)

Date : 11-06-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Ms. Archana Kumari, Adv.
 Mr. Mohan Lal Sharma, AOR

For Respondent(s) Mr. Sunil J. Mathews, Adv.
 Mr. Rajeev Singh, AOR

UPON hearing the counsel the Court made the following
 O R D E R

The Transfer Petition is disposed of in terms of the signed order.

Pending applications, if any, are disposed of.

(NEELAM GULATI)
 ASTT. REGISTRAR-cum-PS

(Signed order is placed on the file)

(RAJINDER KAUR)
 ASSISTANT REGISTRAR